

(b) No, sir. Such of the class IV staff as have passed the Matriculation or equivalent examination, have rendered a minimum service of 5 years in the class IV posts and have not completed the age of 45 years are, however, eligible for appointment against 10% of vacancies in the Lower Division Grade on the basis of their success in the Central Secretariat Clerical Service Lower Division Grade (for Class IV staff) Examination.

(c) The system of promotion by seniority does not apply to promotions from Class IV posts to Class III posts as the nature of duties of the posts in the two classes is entirely different and the Class III posts are not in the line of promotion from the Class IV posts. It is, therefore, necessary to judge the suitability of the Class IV employees for Class III posts through a test.

#### Setting up of Cooperative Federation for Tribal People

711. SHRI B. P. NAGARAJAMURTHY :  
SHRI B. RACHAIAH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any proposal under Government's consideration to set up a co-operative federation at the project level to meet various needs of the tribal people in respect of credit, marketing and consumption;

(b) whether Government propose to link the same with the tribal development project to be implemented under the aegis of the Central Tribal Development Agency; and

(c) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) A Study Team on Cooperative structure in Tribal Development projects (Bawa Committee) appointed by the Government of India, Ministry of Agriculture, recommended establishment of large sized multi-purpose societies for Singhbhum (Bihar), Ganjam & Koraput (Orissa) and a Tribal Development Cooperative Federation for Bastar District in Madhya Pradesh. These recommendations have been forwarded to the concerned State Governments for implementation.

(b) and (c) There is no proposal to set up a Central Tribal Development Agency.

#### Allegations against Chief Minister of Karnataka

712. SHRI MAHAVIR TYAGI :  
SHRI VEERENDRA PATIL :

Will the PRIME MINISTER be pleased to state :

(a) whether the Prime Minister and the Minister of Home Affairs have received any allegations against the Chief Minister of Karnataka; and

(b) if so, what action Government have taken thereon ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS (SHRI OM MEHTA) : (a) Yes, Sir.

(b) The matter is being processed in accordance with the settled procedure in this regard.

#### Broadcast of talk of Dr. K. N. Raj on All India Radio

713. SHRI JAGBIR SINGH :  
SHRI S.G. SARDESAI :  
DR. Z. A. AHMAD :  
SHRI B.D. BARMAN :  
SHRI HIMAT SINGH :  
SHRI S. KUMARAN :  
SHRI INDRADEEP SINGH :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that some portion of a talk recently given by Dr. K. N. Raj on the All India Radio was omitted;

(b) if so, whether Dr. Raj has protested to Government against the omission;

(c) what are the reasons for such omission?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA) : (a) Yes, Sir; two sentences from Dr. Raj's observations in a radio discussion on "Tackling Inflation" broadcast on June 23, 1974, were omitted.

(b) Yes, Sir.

(c) Editorially it was felt that these two sentences were irrelevant to the subject under discussion.

#### Export of small scale industries products

714. SHRI LOKANATH MISRA :  
SHRI K. P. SINGH DEO :

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state :